

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 639 of 2020

IN THE MATTER OF:

BPRL Ventures Indonesia B.V. & Anr.

...Appellants

Versus

Venugopal Dhoot & Ors.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 640 of 2020

IN THE MATTER OF:

BPRL Ventures B.V. & Anr.

...Appellants

Versus

Venugopal Dhoot & Ors.

...Respondents

Present:

For Appellants: Mr. Manish Jha, Mr. Varghese Thomas and Ms. Vishryuti Sahni, Advocates.

For Respondents: Mr. Sandeep S. Ladaa, Ms. Kritika Nagpal and Mr. Yashvardhan, Advocates for R-1.

Mr. Vaijayant Paliwal and Mr. Moueshree Shukla, Advocates for R-3.

Mr. Bishwajit Dubey, Mr. Prafful Goyal, Ms. Surabhi Khattar and Mr. Madhav, Advocates for R-8.

Cont'd.../

ORDER
(Through Virtual Mode)

29.07.2020: Mr. Manish Jha, learned counsel representing the Appellants submits that in respect of the same impugned order Company Appeal (AT) (Insolvency) No. 299 of 2020 is pending consideration before this Appellate Tribunal, in which the impugned order has been stayed.

Keeping the aforesaid fact in view let notice be issued upon Respondents. Requisites alongwith process fee, email address and phone numbers of Respondents be provided by the Appellant within three days.

At this stage, Mr. Sandeep S. Ladaa, Advocate waived and accepted notice on behalf of Respondent No. 1. Mr. Vaijayant Paliwal, Advocate waived and accepted notice on behalf of Respondent No. 3. Mr. Bishwajit Dubey, Advocate waived and accepted notice on behalf of Respondent No. 8. No further notice needs to be issued on them. Respondents appearing today may file their reply affidavit within 15 days. Rejoinder, if any, may be filed by the Appellants within 15 days thereof.

Let notice be issued in both the appeals on rest of the Respondents. Appellant to provide mobile Nos./e-mail address of rest of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days

Company Appeal (AT) (Insolvency) No. 639 of 2020 & 640 of 2020

Let these appeals be listed alongwith the connected appeals Company Appeal (AT) (Insolvency) No. 299 of 2020 and Company Appeal (AT) (Insolvency) No. 467 of 2020 'for admission (after notice)' on **8th September, 2020**.

Learned counsels appearing in the connected appeals be intimated of the date of hearing with direction to complete the pleadings.

Interim direction as per interlocutory order dated 19th February, 2020 passed in Company Appeal (AT) (Insolvency) No. 299 of 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc